

Rep. by Act.....56.....of 1979, S2 & S3 I.

THE SALARIES AND ALLOWANCES OF MEMBERS  
OF PARLIAMENT (AMENDMENT) ACT, 1964

No. 26 OF 1964

[29th September, 1964.]

An Act further to amend the Salaries and Allowances of Members of Parliament Act, 1954.

BE it enacted by Parliament in the Fifteenth Year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Salaries and Allowances of Members of Parliament (Amendment) Act, 1964.

(2) It shall be deemed to have come into force on the 1st day of June, 1964.

Amendment of section 3. 2. In section 3 of the Salaries and Allowances of Members of Parliament Act, 1954 (hereinafter referred to as the principal Act),— 30 of 1954.

(1) for the words “four hundred rupees”, the words “five hundred rupees” shall be substituted; and

(2) for the words “twenty-one rupees”, the words “thirty-one rupees” shall be substituted.

Amendment of section 5. 3. In section 5 of the principal Act, after the existing proviso, the following further proviso shall be inserted, namely:—

“Provided further that nothing in the first proviso shall apply if the member visits his usual place of residence performing the journey by air not more than twice during a session or sitting lasting more than seventy-five days, or not more than once, in any other case.”.